

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

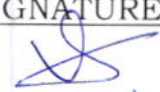

T.C.P No. 387/(MAH)/2017  
CA No.

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)  
SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 19.09.2017

NAME OF THE PARTIES: Nabh Interior Working  
V/s.  
MMS Infrastructure Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
8.	Adv. Vishakha Singh	Respondent.	
	of B.S. MAHAJANI	for Resp.	
	Nehe Melte	Petitioner	Nehe Melte

**ORDER**

**TCP No. 387 /I&BP/NCLT/MB/MAH/2017**

On the submissions of the Petitioner Counsel, this Bench directs the Petitioner to explain as to how this Petition is maintainable when invoices in respect to the debt have not been filed alongwith this Petition.

At request of Petitioner Counsel, list this matter on 21.9.2017.

**Sd/-**

V. NALLASENAPATHY  
Member (Technical)

**Sd/-**

B.S.V. PRAKASH KUMAR  
Member (Judicial)